

30.7.90

OA-1357/90

Present: Shri S.C. Luthra along with Shri P.L. Mimroth,  
Counsel for the applicant.

The learned counsel for the applicant made submissions for justifying the admission of the application on the merits of the case. In support of his arguments he cited the decision of Chandigarh Bench of the Central Administrative Tribunal in the case of Ram Lal Thakur & Others Vs. Union Territory of Chandigarh & Others.

The cause of action in the case before us arose on 31.3.1982 when the penalty of removal from service was imposed on the applicant. Three other orders impugned in the application are dated 12.5.1982, 15.9.82 and 2.12.1983. The only justification given by the learned counsel to cover the delay is that the order illegally made can be challenged irrespective of the limitation.

We have considered the matter carefully and find that the present application is distinguishable from the case of Shri Ram Lal Thakur & Others Vs. U.T. of Chandigarh and others. We do not find sufficient reasons for condoning the delay of almost 8 years in filing the application. The same is accordingly dismissed at this stage.

  
(I.K. Rasgotra)

Member (A)

  
(S.R. Sagar)

Member (J)